BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

Inv. P 3/2018 in IA 419/2017 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

Name of the Company:

Edelweiss Asset Reconstruction Co. Ltd.

V/s.

Essar Steel Ltd.

Section of the Companies Act:

Section 60(5) of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE**

1. Mr. Myhow Thathones for Adv with Mr. Ummesh shukh, Aw

Rusp 2

bandy

2. With Mr. Garmo Macho All

3. 80. Adr Percy Kourina with Mr. Sausable Amin, Adr

4. Cr. Adr. Mr. Saurabh deparkar with Mr. Abhirhuk Bukheje, Abv. and Mr. Parth Shock, Ader.

Ameya Civiletate, Advocate

Sorriti Januar Advocate

1/6. M/s Slander Americand Maryaldan & Lo Muestration for EARC

ORDER

Learned Advocate Mr. Ameya Gokhale with Learned Advocate Ms. Sukriti Jaiswal present for EARC/ Interveners.

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Abhishek Mukherjee with Learned Advocate Mr. Parth Shah i/b Learned Advocate Mr. Sahil Shah present for Applicant. Learned Senior Advocate Mr. Percy Kavina with Learned Advocate Mr. Saurabh Amin present for Respondent No.1. Learned Senior Advocate Mr. Mihir Thakore with Learned Advocate Mr. Unmesh Shukla with Learned Advocate Mr. Gaurav Mathur present for Respondent No.2 in Inv P 3 of 2018.

Heard arguments of Learned Counsel for Respondent no. 1 and arguments of learned Counsel for Respondent no. 2.

Heard reply arguments of Learned Counsel for Applicant and Learned Counsel for Intervener.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL